

**COURT-I**  
**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Dated : 17<sup>th</sup> September, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 220 of 2012 &**  
**IA No. 362 of 2012**

**M/s Chemplast Sanmar Ltd. .... Appellant(s)**  
**Versus**  
**Joint Electricity Regulatory**  
**Commission & Anr. .... Respondent(s)**

**Appeal No. 221 of 2012 &**  
**IA No. 363 of 2012**

**M/s Chemfab Alkalis Ltd. .... Appellant(s)**  
**Versus**  
**Joint Electricity Regulatory**  
**Commission & Anr. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Vijay Narayan, Sr. Adv.**  
**Mr. K.V. Mohan**  
**Mr. T. Ravichandran**

**Counsel for the Respondent(s) : Mr. R. Venkataramani, Sr. Adv.**  
**Mr. V.G. Pragasam**  
**Mr. Prabu Ramasubramanian for R-2**  
**Mr. J. Sridharan &**  
**Mr. K.K. Garg (Rep) for JERC**

**ORDER**

We have heard the learned Senior Counsel appearing for the Appellant in both the appeals. He is directed to file the comprehensive written submissions on the issues raised in these appeals on or before 10.10.2013 after serving copy to the other side.

Post the matter for reply submissions of Respondents on

**24<sup>th</sup> & 25<sup>th</sup> October, 2013.**

**(Rakesh Nath)**  
**Technical Member**  
js/vt

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**